

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-510/2015
in
OA-3806/2013**

New Delhi this the 05th day of January, 2016.

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Sh. Bhagat Singh (age 50 years)
Senior Accountant
(Group B Employee)
S/o late Sh. Ram Singh
o/o Pr CCA Delhi Region
Near Fire Station, Prasad Nagar
Karol Bagh, New Delhi-5.
2. Sh. Avinash Tripathi (age 35 years)
Senior Accountant
(Group B Employee)
S/o Sh. R.U. Tripathi
o/o Pr CCA Delhi Region
Near Fire Station, Prasad Nagar,
Karol Bagh, New Delhi-5.
3. Sh. Swaraj Singh (age 39 years)
Senior Accountant
(Group B Employee)
S/o Sh. Missar Singh
o/o Pr CCA Delhi Region
Near Fire Station, Prasad Nagar,
Karol Bagh, New Delhi-5.
4. Sh. Kuldeep Vashistha (age 34 years)
Senior Accountant
(Group B Employee)
S/o late Sh. Ram Singh Sharma
o/o Pr CCA Delhi Region
Near Fire Station, Prasad Nagar,
Karol Bagh, New Delhi-5.
5. Smt. Anju Madwal (age 37 years)
Senior Accountant
(Group B Employee)
D/o Sh. Dinesh Chand
o/o Pr CCA Delhi Region
Near Fire Station, Prasad Nagar,
Karol Bagh, New Delhi-5.
6. Sh. Anand Shekar (age 34 years)

Senior Accountant
(Group B Employee)
S/o Sh. S.G. Shekar
o/o Pr CCA Delhi Region
Near Fire Station, Prasad Nagar,
Karol Bagh, New Delhi-5.

... Petitioners

(By Advocate : Sh. M.K. Gaur for Mr. Virender Singh Kadian)

Versus

1. Sh. Rakesh Garg, Secretary, (Telecommunication),
Union of India
Through the Secretary
Ministry of Telecommunication & Information Technology,
Sanchar Bhavan, New Delhi-110001.
2. Ms Annie Moraes, Member (Finance)
Department of Telecom,
Sanchar Bhavan, 20 Ashoka Road,
New Delhi-110001.
3. Smt Sumita Purkayastha, Principle CCA
O/o Pr CCA Delhi Region,
Near Fire Station, Prasad Nagar,
Karol Bagh, New Delhi-110005. ... Respondents

(By Advocate : Sh. R. N. Singh)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

When this matter is taken up, learned counsel for the respondents submits that in the Writ Petition filed by them against the Orders of this Tribunal in the Hon'ble High Court of Delhi vide Order dated 17.12.2015 notices were issued to the respondents. It is further submitted that the respondents in the Writ Petition, who are the applicants in the OA have also given an undertaking that they would not press the Contempt Petition filed by them. He also produced a copy of the said order.

2. In the circumstances, the CP is closed. Notices are discharged. However, this order shall not preclude the petitioners from invoking the remedies available to them under the law after the disposal of the WP.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/